



2026:AHC:6777

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19392 of 2025

Sanjay Tyagi

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Singh, Rajneesh Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Singh, learned counsel for the writ petitioner and Sri Vivek Singh, learned Counsel for the State.
2. The case of the writ petitioner is that he was appointed on the post of Constable in the year 1991, promoted as Head Constable in the year 2005, however, re-fixation has not been done and he has been paid salary which is less to qua entitlement.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Superintendent of Police, Shambhal, District Shambhal.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Superintendent of Police, Shambhal, District Shambhal by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months. In case, the second respondent is of the opinion that the matter needs to be decided by third respondent, Finance Controller, U.P., Police Headquarter, Lucknow, then the papers be transmitted to the same.

January 12, 2026

Rajesh

(Vikas Budhwar,J.)